GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:97 ANSWERED ON:22.02.2011 ACID ATTACKS Siricilla Shri Rajaiah

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether several cases relating to acid attacks on women and girls have been reported in the country;
- (b) if so, the total number of such cases reported alongwith the number of persons died/injured including women/girls/children separately during each of the last three years and the current year, State-wise;
- (c) the total number of accused arrested and the action taken against them during the said period, State-wise;
- (d) whether the Government has provided financial assistance for medical treatment to such victims;
- (e) if so, the total funds granted during the said period, State-wise;
- (f) whether the Government has any proposal to make more effective law to deal with such situation; and
- (g) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI GURUDAS KAMAT)

- (a) to (c) Instances of acid attacks have been reported, but separate information in this regard is not maintained centrally by National Crime Records Bureau (NCRB). However, State/UT wise details of cases registered, cases chargesheeted, cases convicted, persons arrested, persons chargesheeted and persons convicted under hurt which includes males and female during 2007-2009 is at Annexure.
- (d) to (g): As regards compensation to the victims of acid attack, a new section 357A has been inserted in the Cr.P.C. through the Code of Criminal Procedure (Amendment) Act, 2008, which provides for compensation to victims of crime. Under this a Victim Compensation Scheme is required to be framed by the State Government in coordination with the Central Government. A High-Powered Committee constituted under the Chairmanship of the Home Secretary to examine the issue relating to the review of rape laws has recommended insertion of Section 326A and 326B, Hurt by acid attack in draft "Criminal Law (Amendment) Bill, 2011.